

FORM A Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF DIGITAL VENTURES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	DIGITAL VENTURES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	20/10/2006
3. Authority under which Corporate Debtor is incorporated/registered	REGISTRAR OF COMPANIES, MUMBAI, MAHARASHTRA
4. Corporate Identity Number of Corporate Debtor	U72900MH2006PTC165215
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	136, CONTINENTAL BUILDING, DR ANNE BESANT ROAD, WORLI, MUMBAI 400016, MAHARASHTRA
6. Insolvency Commencement (Date in respect of the Corporate Debtor)	DATE OF ORDER: 19.11.2024 RECEIVED ON: 20.11.2024
7. Estimated date of closure of Insolvency Resolution Process	180 days from the Insolvency Commencement Date i.e. 18th May 2025
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	NAME: PRAMNR. NAWANDAR REGN NO.: IBSIPA-0011P-P00008/2016-17110027
9. Address and e-mail of the interim resolution professional, as registered with the Board	PRAMNR NAWANDAR REG. ADDRESS: D-519 S20 NEELKANTH BUSINESS PARK, OPP MIDYA VIHAR RLY STN (W), NATHANI ROAD, MIDYA VIHAR (W), MUMBAI 400 066 EMAIL: PRAMN@PRNO2.IN
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	ADDRESS: SAKSHI INSOLVENCY RESOLUTION LLP, D-519 S20 NEELKANTH BUSINESS PARK, OPP MIDYA VIHAR RLY STN (W), NATHANI ROAD, MIDYA VIHAR (W), MUMBAI 400 066 Email: cipdvpl@gmail.com, pravin@prno2.in
11. Last date for submission of claims	3rd December 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	No Applicable
14. (a) Related Forms and (b) Details of Authorized Representatives as available at	(a) www.ibbi.gov.in downloading form N1 and (b) Nil as if the government is registered/registered as
<p>Notices hereby given that National Company Law Tribunal has ordered the commencement of insolvency resolution process of DIGITAL VENTURES PRIVATE LIMITED on 19th November 2024.</p> <p>The creditors of DIGITAL VENTURES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 3rd December 2024 to the interim resolution professional at the address mentioned against item 10.</p> <p>The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or by electronic means. The proof of claims is to be submitted as per following specified forms:</p> <p>Form B: Claims by Operational Creditors Form C: Claims by Financial Creditors Form D: Claims by Workmen & Employees Form E: Claims by Authorized Representative of Workmen & Employees Form F: Claims by Creditors (Other than Financial Creditors and Operational Creditors)</p> <p>In order to get a copy of the form, you may download the above mentioned forms in the website www.ibbi.gov.in. Submission of false or misleading proofs of claim shall attract penalties.</p>	
<p>(PRAMNR. NAWANDAR) Interim Resolution Professional DIGITAL VENTURES PRIVATE LIMITED</p>	
Date: 23rd November 2024 Place: MUMBAI	REGN NO.: IBSIPA-0011P-P00008/2016-17110027 IFA Valid Up to 23rd December 2024